

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 102
(IB)-934(PB)/2019

IN THE MATTER OF:

Mathew Varghese & ors.

Vs.

Pal Infrastructure and Developers Pvt. Ltd.

.... Applicant/petitioner

.... Respondents

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. Priyadarshi Gopal, Adv.

ORDER

Fresh notices be issued and the petitioner shall adopt all the modes including the electric mode or serving by email.

Process dasti as well.

List on 16.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)